

ITEM NO.17 Court 15 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8820-8821/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in CS No. 06/2014 02-06-2021 in CLRA No. 1202/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner

VERSUS

UBHAN YADAV @ ABHAY KUMAR YADAV

Respondent

(FOR ADMISSION and IA No.148881/2021-EXEMPTION FROM FILING O.T.)

Date : 03-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR
Ms. Shreya Shrivastava, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Ankit Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has shown to us the contents of the postmortem report that ought to have occurred at page no. 93 of the paper book. In order to appreciate the submissions sought to be made, perusal of the entire postmortem report is necessary as the document placed as Annexure P4 from page nos. 90-95 does not appear complete and is also carrying obvious typographical errors.

Learned counsel for the petitioner prays for and is granted time to place on record a complete and correct copy of the postmortem report as additional document.

List this matter in the third week of January, 2022.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER